

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 307**  
IB-378(PB) 2021

**IN THE MATTER OF:**

M/s. Piramal Enterprises Pvt Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

Mr. Chandresh Jajoo

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Angad Varma, Mr. Prashant Kumar  
Mr. Kevin Chadha, Advocates.

For the Respondent : Mr. Siddharth Silwal, Ms. Shivani Sharma, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

In compliance with the order dated 20.03.2024 and 16.04.2024, the Applicant has filed an affidavit proposing the name of Mr. Ashok Kumar Gupta, having Registration No. No. IBBI/IPA-003/IP-N00010/2016-2017/10072.

Having regard to the facts and circumstances of the case, we direct that Mr. Ashok Kumar Gupta be appointed as Resolution Professional. The Resolution Professional is directed to file a report in terms of Section 99 of IBC, 2016. The Applicant is directed to communicate today's order to the Resolution Professional within two days.

List the matter on **16.05.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**